

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF

M/S CHOWDHRY RUBBER & CHEMICAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Chowdhry Rubber & Chemical Private Limited
2.	Date of Incorporation of the Corporate Debtor	05/06/2008
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Delhi
4.	Corporate Identity No. of the Corporate Debtor	U74120DL2008PTC179126
5.	Address of the registered office and principal office (if any) of corporate debtor	19/310/40, Old Rohtak Road, Shehzada Bagh Nr. Daya Basti Railway Station, New Delhi DL - 110035 In <i>(as per the MCA website)</i>
6.	Insolvency commencement date in respect of corporate debtor	03/06/2021 <i>(Order of Hon'ble NCLT for admission of CIRP was uploaded on website on 06.06.2021)</i>
7.	Estimated date of closure of insolvency resolution process	02/12/2021 <i>(180 days beginning the date of upload of CIRP admission order on the website of NCLT)</i>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mukesh Gupta [IBBI/IPA-001/IP-P-01494/2018-2019/12254]
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-1, Milap Nagar, Uttam Nagar, New Delhi – 110059 Email: camukeship@rediffmail.com <i>(This email is not to be used for sending claims)</i>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: F-1, Milap Nagar, Uttam Nagar, New Delhi – 110059 Email: cirp.crcpl@gmail.com
11.	Last date for submission of claims	20/06/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per Information available with IRP till date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) To Download the relevant Forms, the weblink is https://ibbi.gov.in/home/downloads b) Not Applicable as per Information available with IRP till date

Notice is hereby given that the National Company Law Tribunal, New Delhi, Court No. IV has ordered the commencement of a corporate insolvency resolution process of **M/s Chowdhry Rubber & Chemical Private Limited** on **03.06.2021** *(Order of Hon'ble NCLT for admission of CIRP was uploaded on the website on 06.06.2021)*.

1. The creditors of **Chowdhry Rubber & Chemical Private Limited** are hereby called upon to submit their claims with proof on or before **20/06/2021** to the interim resolution professional at the address mentioned against entry No. 10.

2. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
3. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. - **Not Applicable as per Information available with IRP till date.**
4. **Submission of false or misleading proofs of claim shall attract penalties.**



MUKESH GUPTA
INSOLVENCY PROFESSIONAL
IBBI/IPA-001/IP-P-01494/2018-19/12254

Date: 08.06.2021
Place: New Delhi

MUKESH GUPTA
Interim Resolution Professional
Chowdhry Rubber & Chemical Private Limited (under CIRP)
[IBBI/IPA-001/IP-P-01494/2018 -2019/12254]